



NOTIFICATION No. 78 / 2018

Thiru G.Thanendran, District Judge of Tamil Nadu State Judicial Service, functioning on deputation in the Puducherry Judicial Service as Presiding Officer, Industrial Tribunal-cum-Labour Court, Puducherry, who has been repatriated to his parent service viz., Tamil Nadu State Judicial Service in Order No.1530/2018-LD(2), Law Department, Government of Puducherry, dated 17.05.2018, is transferred and posted as IV Additional Judge, City Civil Court, Chennai in the existing vacancy.

Thiru V.Padmanabhan, District Judge of Tamil Nadu State Judicial Service, functioning on deputation in the Puducherry Judicial Service as III Additional District Judge, Pondicherry, who has been repatriated to his parent service viz., Tamil Nadu State Judicial Service in Order No.1530/2018-LD(3), Law Department, Government of Puducherry, dated 17.05.2018, is transferred and posted as Additional District Judge and Presiding Officer, Principal Special Court under E.C. Act, Madurai, in the existing vacancy.

HIGH COURT, MADRAS.
DATED: 24.05.2018.

R. J. M.
24/5/18
REGISTRAR GENERAL

To

1. Thiru G.Thanendran, Presiding Officer, Industrial Tribunal-cum-Labour Court, Pondicherry.
2. Thiru V.Padmanabhan, III Additional District Judge, Pondicherry.
3. The Presiding Officer, Industrial Tribunal-cum-Labour Court, Pondicherry.
4. The III Additional District Judge, Pondicherry.
5. The IV Additional Judge, City Civil Court, Chennai.
6. The Additional District Judge and Presiding Officer, Principal Special Court under E.C. Act, Madurai.
7. The Chief Judge, Puducherry.
8. The Principal Judge, City Civil Court, Chennai.
9. The Principal District Judge, Madurai.
10. The Senior Accounts Officer (GAD-IV), Office of the Principal Accountant General (A & E), Chennai-18.
11. The Director of Accounts and Treasuries, Pondicherry.
12. The Pay and Accounts Officer, High Court, High Court Buildings, Madras.
13. The Pay and Accounts Officer, Madurai.

Copy to :

1. The Chief Secretary to Government, Secretariat, Chennai-9.
 2. The Secretary to Government, Home / Public / Labour and Employment / Revenue / Law/ Commercial Taxes Department, Secretariat, Chennai-9.
 3. The Secretary to His Excellency The Governor, Raj Bhavan, Chennai-22.
 4. The Secretary to the Hon'ble Chief Minister, Secretariat, Chennai-9.
 5. The Secretary to Her Excellency The Lieutenant-Governor, Pondicherry.
 6. The Chief Secretary to the Government, Government of Puducherry, Pondicherry.
 7. The Secretary to Government, Law Department, Government of Puducherry, Pondicherry
 8. The Registrar (IT-cum-Statistics), High Court, Madras.
 9. The Registrar (Judicial), High Court, Madras.
 10. The Registrar (Vigilance), High Court, Madras. (12 copies)
 11. The Registrar (Management), High Court, Madras.
 12. The Registrar (Special Cell), High Court, Madras.
 13. The Registrar-cum-Private Secretary to the Hon'ble The Chief Justice, High Court, Madras.
 14. The Registrar (District Judiciary), High Court, Madras.
 15. The Additional Registrar-I (Vigilance), High Court, Madras.
 16. The Registrar (Administration), High Court, Madras.
 17. The Registrar -cum-Special Officer (Liaisoning), High Court, Madras.
 18. The Registrar (Recruitment), High Court, Madras.
 19. The Official Assignee, High Court, Madras.
 20. The Additional Registrar General, Madurai Bench of Madras High Court, Madurai.
 21. The Additional Registrar-II (Vigilance), Madurai Bench of Madras High Court, Madurai.
 22. The Registrar (Judicial), Madurai Bench of Madras High Court, Madurai.
 23. The Registrar (Administration), Madurai Bench of Madras High Court, Madurai.
 24. The Additional Registrar (IT & Statistics), Madurai Bench of Madras High Court, Madurai.
 25. The Director, Tamil Nadu State Judicial Academy, No.30 (95), P.S.K.R.Salai (Greenways Road), R.A.Puram, Chennai-28.
 26. The Deputy Director, Tamil Nadu State Judicial Academy, Regional Centres, Coimbatore.
 27. The Deputy Director, Tamil Nadu State Judicial Academy, Regional Centres, Madurai.
 28. The Secretary, Tamil Nadu Judicial Officers Association, Chennai.
 29. The Chief Accounts Officer, High Court, Madras.
 30. The Assistant Registrar, Admn.I / Admn.II / Admn.IV / Per.Admn. / A.S. / Rules / Computer / Pondicherry, High Court, Madras.
 31. The Court Managers I / II, High Court, Madras.
 32. The Section Officer, 'C' / Computer / 'C1' / 'D' / 'F' / 'G' / Budget / 'B5' / Library / Stationery / Legal Cell / Computer (Server Room), High Court, Madras.
 33. The Section Officer, "B" Section, Madurai Bench of Madras High Court, Madurai.
 34. The Technical Director, NIC, High Court, Madras.
 35. The Record Keeper, A.D. Records, High Court, Madras.
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OFFICIAL MEMORANDUM

Sub: Courts and Judges – District Judges – Transfer and Postings -
Notification issued - Joining instructions – issued.

Ref: High Court's Notification No. 78 / 2018, dated : 24.05.2018.

Thiru G.Thanendran, District Judge of Tamil Nadu State Judicial Service, functioning on deputation in the Puducherry Judicial Service as Presiding Officer, Industrial Tribunal-cum-Labour Court, Pondicherry, who has been repatriated to his parent service viz., Tamil Nadu State Judicial Service and posted as IV Additional Judge, City Civil Court, Chennai, vide High Court's Notification cited above, is required to hand over charge of his post to the Judge, Family Court, Pondicherry, immediately and take charge of his new post, within the joining time as prescribed under relevant Rules.

Thiru V.Padmanabhan, District Judge of Tamil Nadu State Judicial Service, functioning on deputation in the Puducherry Judicial Service as III Additional District Judge, Pondicherry, who has been repatriated to his parent service viz., Tamil Nadu State Judicial Service and posted as Additional District Judge & Presiding Officer, Principal Special Court under E.C. Act, Madurai, vide High Court's Notification cited above, is required to hand over charge of his post to the II Additional District Judge, Pondicherry, immediately and take charge of his new post, within the joining time as prescribed under relevant Rules.

The Judge, Family Court, Pondicherry, is required to hold full additional charge of the post of Presiding Officer, Industrial Tribunal-cum-Labour Court, Pondicherry, until further orders.

The II Additional District Judge, Pondicherry, is required to hold full additional charge of the post of III Additional District Judge, Pondicherry, until further orders.

HIGH COURT, MADRAS.

DATED: 24.05.2018.

R. S. M.
24/5/18
REGISTRAR GENERAL

To

1. Thiru G.Thanendran, Presiding Officer, Industrial Tribunal-cum-Labour Court, Pondicherry.
2. Thiru V.Padmanabhan, III Additional District Judge, Pondicherry.
3. The Presiding Officer, Industrial Tribunal-cum-Labour Court, Pondicherry.
4. The III Additional District Judge, Pondicherry.
5. The IV Additional Judge, City Civil Court, Chennai.
6. The Additional District Judge and Presiding Officer, Principal Special Court under E.C. Act, Madurai.
7. The Judge, Family Court, Pondicherry.
8. The II Additional District Judge, Pondicherry.
9. The Chief Judge, Puducherry.
10. The Principal Judge, City Civil Court, Chennai.
11. The Principal District Judge, Madurai.
12. The Senior Accounts Officer (GAD-IV), Office of the Principal Accountant General (A & E), Chennai-18.
13. The Director of Accounts and Treasuries, Pondicherry.
14. The Pay and Accounts Officer, High Court, High Court Buildings, Madras.
15. The Pay and Accounts Officer, Madurai.